

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. I

**SERVICE TAX MISCELLANEOUS APPLICATION NO. 50274
OF 2020**

(ON BEHALF OF THE APPELLANT)

**IN
SERVICE TAX APPEAL NO. 51259 OF 2017**

[Arising out of the Order-in-Original No. DLI/SV/TAX/002/COM/075/16-17 dated 06/04/2017 passed by The Commissioner of Service Tax Delhi II, New Delhi.]

M/s Modular Infra Tech. Pvt. Ltd.

66, II Floor, Masjid Moth, Behind Uday Park,
New Delhi – 110 049.

Appellant

VERSUS

**Principal Commissioner of Service Tax
Service Tax Commissionerate, Delhi – II,**
5th Floor, 14-15, Farm Bhawan, Nehru Place,
New Delhi.

Respondent

APPEARANCE

None for the appellant.

Shri O.P. Bisht, Authorized Representative (DR) – for the Department

**CORAM : HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50517/2022

DATE OF HEARING : 01.06.2022

JUSTICE DILIP GUPTA

Learned Authorized Representative appearing for the Department states that a certificate in Form IV has been issued to the appellant regarding full and final settlement of the tax dues.

2. The appeal is accordingly dismissed as withdrawn. The miscellaneous application filed by the appellant for withdrawal of appeal is allowed.

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

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